

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

LOK SABHA

UNSTARRED QUESTION NO.3422

TO BE ANSWERED ON FRIDAY THE 4TH AUGUST, 2017
SHRAVANA 13, 1939 (SAKA)

EXEMPTION OF GIFTS FROM GST

3422. SHRI DEVAJIBHAI G.FATEPARA:

Will the Minister of FINANCE be pleased to state:

- (a) whether the government proposes to impose GST on gifts given by employer/ company to its employee having value of more than Rs.50,000 in a year; and
(b) if so, the details thereof and the mechanism developed in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SANTOSH KUMAR GANGWAR)

(a): Yes, Sir.

(b): Gifts of value exceeding Rs 50,000/- in a financial year by an employer to an employee even if made without consideration, when made in the course or furtherance of business, have been treated as supply of goods or services or both and are, therefore, leviable to GST.
